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IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO. 982 OF 2007

In the matter of the Companies Act, 1956;

AND

In the matter of Sections 433, 434 & 439 of the
Companies Act, 1956;

AND

In the matter of Sudha Industrial Corporation Ltd.,
a Company incorporated under the Companies
Act, 1956, having its Registered Office at 118,
Shanti Industrial Estate, Sarojini Naidu Road,
Mulund (West), Mumbai – 400 080.

WUJIANG CITY RONGTAI IMPORT AND]
EXPORT CO. LIMITED]
a Company incorporated under the laws of]
China, having its Office at South of]
Pingwang Town, Wujiang City, Jiangsu Province]]
China] ... Petitioners

ADVERTISEMENT OF PETITION

Notice is hereby given that a Petition under Sections 433, 434 and 439 of the Companies Act, 1956 for the winding up of the abovenamed Company was presented on 20th October, 2007 to the Hon'le High Court at Bombay by the Petitioners abovenamed Creditors of the Company and the said Petition stands admitted in pursuance of Court Order dated 19th December, 2008 read with Order dated 2nd December, 2009 and pursuant to the subsequent order dated 11th March, 2010, the same is directed to be heard before the Court on the 6th May, 2010 at 11.00 am or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR PERSON desirous of supporting or opposing the making of an order on the said Petition should send to the Petitioner's Advocate at it's Office address mentioned hereinabove, a Notice of his intention signed by him or his Advocate with full name, address, so as to reach the Petitioner's Advocate not later than five days before the date fixed for the hearing of the Petition and appear at the hearing for the purpose in person or by his Advocate.

A copy of the Petition will be furnished by the Petitioner's Advocate to any creditor or contributory on payment of the prescribed charges for the same.

Any affidavit intended to be used in opposition to the Petition, should be filed in Court and a copy served on the Petitioner's Advocate, not less than five days before the date fixed for the hearing.

Dated this ^{31st} ----- day of March, 2010.

For DHRUVE LILADHAR & CO.,

(D.R. MEHTA)
Partner
Advocates for the Petitioners.
13/A/B, Ismail Building,
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